

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 106**  
**In**  
**IB-361(ND)/2024**

**IN THE MATTER OF:**

CENTRAL BANK OF INDIA

.... Petitioner/Applicant

Vs.

SH. SURESH VERMA

.... Respondent

**Order under Section 95 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 03.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI,**

**HON'BLE MEMBER (TECNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner :

For the Respondent :

For the Liquidator :

**ORDER**

Due to paucity of time, the matter is adjourned to **18.07.2024.**

-sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Malik